## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1583/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES:

Noble Corporation

V/s.

Kelvott (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

22. Nussein Dholkanda Advocate ilb. Carcan & (o.

Advocate by Noble (on.

## ORDER

## CP No. 1583/I&BP/NCLT/MB/MAH/2017

For the Petitioner's Counsel stated that the notice on today's hearing has not served upon the Corporate Debtor, list this matter on 02.01.2018 with a direction to the Petitioner's Counsel to serve notice upon the Corporate Debtor intimating next date of hearing as envisaged under Adjudicating Authority Rules and file affidavit on proof of service.

List this matter on 02.01.2018.

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)